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IN THE CENTRAL ADMINISTRATIVE TRI BUNAL

CIRCUIT BENCH

LUCKNOW

Contempt No. 21 of 1990.

Ram Chandra Tewari

Applicant.

Shri B.K. Srivastava

Counsel for Applicant.

versus

Area Manager, C.S.D.

Respondents.

Lucknow & others.

Shri V.K. Chaudhary

Counsel for Respondent.

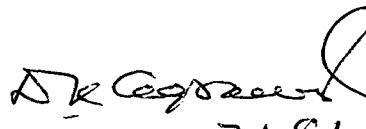
Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayya, A.M.

(Hon. Mr. D.K. Agrawal, J.M.)

In compliance of the order dated 26.11.90 the opposite parties filed counter affidavit wherein they have stated that the applicant has been re-engaged. It has further been ~~xxx~~ brought to our notice that the applicant was given a show cause notice by the competent authority but he has not given reply thereto. The applicant is directed to give a reply thereto forthwith. The show cause notice is hereby discharged. The contempt application is disposed of ~~with the above order accordingly~~.

  
A.M.

  
D.K. Agrawal  
J.M. 7.1.91

Lucknow Dated: 7.1.91